Utilisation of Special Yards at

Mazagon Docks to build Submarines.

Written z nswers

SHRI KAPIL VERMA: 2175. SHRUMATI VEENA VERMA: KUMARI ALJA:

Will the PRIME MINISTER be pleased to state:

- (a) what are Government's plans to utilise the special yards built at Mazagon docks to build submarines:
- (b) what was the cost of building the yards there;
- (c) the number of yards lying idle at present after one submarine was built:
- (d) what is the total staff working at the two yards and the amount being spent on them; and
- (e) the number of workers of these yards who are idle at present and to which category do they belong?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA) : (a) Various options are under consideration.

- (b) Rs. 44.70 crores.
- (c) None.
- (d) Only East Yard is engaged in this work. 1116 persons are working on the Submarines. total monthly wage is Rs. 45 lakhs.
- (e) None is idle, although some are under-utilised.

Losses suffered by IAF

2176. SHRI HARVENDRA SINGH HANSPAL:

Will the PRIME MINISTER be be pleased to state:

- (a) whether the Indian Force has suffered losses to the tune of 419 crores during the last five years due to human error and technical failures as mentioned by CAG in its recent report:
- (b) if so, whether Government have fixed responsibility in this regard: and
- (c) if so, the details thereof and what further efforts Government propose to take to avoid losses in the IAF?

STATE THE MINISTER OF IN THE MINISTRY OF DEFEN-CE (DR. RAJA RAMANNA) (a) Yes, Sir. Losses in excess of Rs. 419 crores were suffered during the five year period from to 1987-88. The losses, however, relate to all types of accidents and not only the ones due to human error and technical failures.

- (b) Responsibility has been fixed in all cases of accidents due to negligence or default on the part of an individual.
- (c) In all cases as mentioned in (b) above, the concerned individuals have been held to blame and punished. Every accident is investigated by a Court of Inquiry consisting of specialists from concerned branches/ organisations. Suitable up action is taken on the recommendations of the Courts Inquiry. Regular reviews and studies are carried out to pinpoints areas and remedial measures initiated.

Extension of Pensionary Benefits of School Teachers in Punjab

2177. SHRI HARVENDRA SINGH HANSPAL: Will PRIME MINISTER be pleased to state:

(a) whether the Punjab Government has accepted the report of a

High Power Committee recommending extension of pensionary and other benefits to the teachers of aided schools in that State;

- (b) whether the Punjab Government has also taken a decision to implement the said report;
- (c) if so, the date of implemention of the report; and
- (d) if the answer to part (b) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b) Yes, Sir.

(c) and (d) According to the information furnished by the State Government, the scheme was to be implemented with effect from 5-2-1987. However, implementation of the recommendation of the Committee would depend on finalisation of various procedural and accounting formalities by the State Government.

Pending proposals for opening Deemed Universities

2178. DR. YELAMANCHILI SIVAJI: Will the PRIME MINISTER be pleased to state:

- (c) whether any proposal for creation of deemed universities are pending with Government; if so, what are the details thereof; and
 - (b) at what stage of consideration these proposals are ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b) According to the pro-

visions of Section 3 of the University Grants Commission Act. 1956. the Central Government is empowered to notify on the advice of U.G.C., any institution of higher education other than a university as an institution deemed to be university. The Commission generally appoints an Expert Committee to visit the concerned institution and made recommendations about its suitability for being declared as a deemed university. The proposals also require detailed examination in consultation agencies/Ministries/State various Governments before they finalised.

The proposals from the following two institutions : (i) Vishva Bharati, Lunun (Rajas-Kalakshetra, than): and (ii) Madras, have been recommended by U.G.C. for being given deemed university status. Of these, the proposal of Kalakshetra, Madras is sub-judice and the proposal can only be finalised after the final judgement of the Court has been received with regard to the legal status of the institution. posals from the following 12 Instituions for grant of deemed to be university status are being considered by U.G.C. for formulating their views/recommendations consideration of the Government:

- (i) National Institute for Mentally Hundicapped, Secundrabad.
- (li) National Institute for the visually Handicapped, Dehradun.
- (iii) Ali Yavar Jung National Institute for Hearing Handicapped, Bombay.
- (iv) National Institute for the Orthopadically Handicapped, Calcutta
- (v) Bhatkhande College of Hindustani Music, Lucknow.
- (vi) Gokhale Institute of Politics & Economics, Pune.